

not been able to fully meet the sudden spurt in the demand of Non Judicial stamp papers in the country. However, steps have already been initiated to augment the existing production capacity.

[English]

Training to Vocational Students of G.I.C.

1906. SHRI BHUPINDER SINGH HOODA: Will the Minister of FINANCE be pleased to state:

(a) whether the General Insurance Corporation has since given the apprenticeship training to those vocational students who had passed XII class with GIC subjects during 1994;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the next batch of students of 1995 are likely to be called for apprenticeship training?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P CHIDAMBARAM): (a) to (c). Yes, Sir. The students who passed out 10+2 General Insurance Vocational Course in 1994, satisfying prescribed norms, have been appointed as Apprentice Assistants. On completion of 1-year Apprenticeship Training, they will be eligible for appointment as Assistants in GIC and its subsidiaries.

(d) There is no job guarantee for the 1995 batch under the revised Scheme. However, successful candidates will be treated as meeting the educational standards laid down for recruitment as 'Assistants' and would be considered eligible for selection along with general category candidates as per the recruitment procedure, as and when recruitment takes place.

Job Workers to Enlist Voters' List

1907. KUMARI MAMATA BANERJEE: Will the Minister of LAW AND JUSTICE be pleased to state

(a) whether thousands of young people are employed as job workers to enlist voters' list every year and they are working in the same conditions for years together;

(b) if so, whether the Government propose to absorb these workers as permanent workers so that they could settle in life; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) to (c). The information is being collected and will be laid on the Table of the House.

'Checked in Baggage' in Indira Gandhi International Airport

1908. DR. M.P. JAISWAL: Will the Minister of FINANCE be pleased to state:

(a) whether 'checked-in-baggage' at the Indira Gandhi International Airport is not being put through x-ray machine; and

(b) if so, the reasons therefor?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) On the arrival side, generally, checked in baggage, brought by flights originating from sensitive places, is subjected to X-ray. As regards such baggage brought by flights coming from non-sensitive areas, it is X-rayed but only on a random selection basis.

On the departure side, however, baggage items are generally subjected to X-ray by the airlines, if security considerations so require.

Settlement of Disputes Between Indian and Foreign Companies

1909. SHRI JAGAT VIR SINGH DRONA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to set up a separate arbitration authority to ensure an early settlement of disputes between Indian and foreign companies;

(b) if so, the details thereof; and

(c) when a final decision is likely to be taken in this matter?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM):

(a) No, Sir.

(b) and (c) Do not arise.

States' Share of Equity in R.R.Bs

1910. SHRI HARIN PATHAK: Will the Minister of FINANCE be pleased to state:

(a) whether the State Government have since contributed their shares of equity towards the selected Regional Rural Banks;

(b) if so, the details thereof; and

(c) if not, the steps taken to ensure such participation?